

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTH REPORT

SHRI MANUBHAI PATEL (Dabhoi) : On behalf of Shri Surendranath Dwivedy, I beg to present the Sixth Report of the Committee on Public Undertakings on contracts entered into by Rourkela Steel Plant of Hindustan Steel Limited with the M/s. B. Patnaik Mines (P) Limited and others for the supply of Iron ore and Manganes ore.

PETITION RE. CONSTITUTION (AMENDMENT) BILL

SHRI INDER J. MALHOTRA (Jammu) : I beg to present a petition from Major-General (Retd.) U. C. Dubey and others, relating to the Constitution (Amendment) Bill, 1967, (*Amendment of the Eighth Schedule*).

11.48 HOURS

STATEMENT RE. CEMENT DISTRIBUTION REGULATION

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : On behalf of Shri F. A. Ahmed, I wish to make a statement on the decision of Government to regulate distribution of cement in the country . . .

SHRI N. DANDEKAR *rose*—

MR. SPEAKER : We do not allow a discussion now. Let him lay the statement on the Table.

SHRI RAGHUNATH REDDI : ..I beg to lay on the Table a statement on the decision of Government to regulate distribution of cement in the country. [*Placed in Library. See No. LT-2193/67*].

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, आज इस सत्र का अन्तिम दिन है। इस विषय पर चर्चा करने या प्रश्न पूछने का अवसर कब मिलेगा ?

MR. SPEAKER : When once it is allowed, it has to be done again. The practice we have been following with respect to such statements is that after the statement is made, members may ask for time to discuss it. If immediately after it is made, questions are allowed, it will take much time without yielding corresponding results. We will not be able to get proper replies. One question is not going to clarify all matters. On one question today we have taken nearly 45 minutes. If we allow questions on this, it will take another 40 minutes without yielding any result. That is my difficulty. Therefore, we made a rule.

Let Members go through the statement. If necessary, we can have a discussion later on, next session.

SHRI N. DANDEKAR (Jamnagar) : That will mean that the mischief will be done and then we will have a debate over it.

MR. SPEAKER : He might write to the Minister. Or he might write to me and I will forward it to the Minister. Otherwise, we will take another 40 minutes on this.

11.50 HOURS

BANKING LAWS (AMENDMENT) BILL\*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto, and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill further to amend the

\*Published in Gazette of India Extraordinary. Part II, section 2, dated 23-12-67.